

S.L. NO. 136

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Eastern Zone Bench, Kolkata

Miscellaneous Application No. 22/2024/EZ

In

Original Application No. 15/2014/EZ



IN THE MATTER OF:

Tribunal On its Own Motion

.... Applicant

-Versus-

Union of India & Ors.

.... Respondents

AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE & COLLECTOR,
DISTRICT NADIA, BEING RESPONDENT No. 6

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Filed by

Sibojyoti Chakrabarti

Mr. Sibojyoti Chakrabarti

Advocate

State of West Bengal

(M): 9007035534

Email: subho.advocate@gmail.com

25 AUG 2025



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 Eastern Zone Bench, Kolkata
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AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE & COLLECTOR,
 DISTRICT NADIA, BEING RESPONDENT No. 6

I, Sri Anupam Chakraborty, WBCS, (Executive), Son of Late Adhir Kumar Chakraborty, aged about 41 years, by faith Hindu, by occupation Government Service, presently posted as Secretary Zilla Parishad, Nadia and Member Secretary, Direct Land Purchase Committee, having office at the Nadia Zilla Parishad, Krishnanagar, Pin: 741101, West Bengal, do hereby solemnly affirm and state as follows:

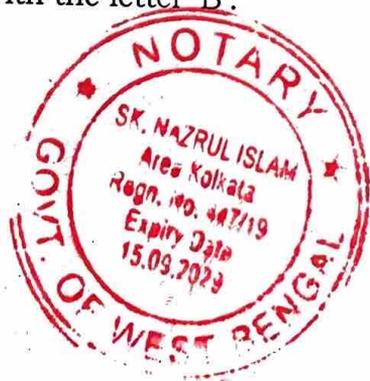
1. That I am authorized by the District Magistrate and Collector of Nadia to file and swear this instant affidavit in Opposition on behalf of the District Magistrate and Collector, Nadia and am fully conversant with the facts and circumstances of the present matter. I am competent and duly authorized to affirm this affidavit on behalf of the District Administration

Photocopy of the Letter of Authorization is annexed herewith and marked with the letter "A".

2. That this affidavit is being filed in compliance and obedience to the solemn order 29.07.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That on the previous date of hearing a detailed affidavit has been filed on behalf of the District Magistrate & Collector, Nadia district by the Secretary Nadia Zilla Parishad dated 28.07.2025.
4. That on the previous date of hearing the Learned Advocate representing the state respondents had prayed for filing affidavit on behalf of the state respondents.
5. That on 25.07.2025 a joint survey regarding demarcation of the land in question was carried out by the officials of Ranaghat Municipality, KMDA (Kolkata Metropolitan Development Authority) and Nadia Zilla Parishad but the demarcation could not be completed due to dense vegetation at the proposed site accompanied by intense rainfall at the time of inspection.

A Fresh initiative was undertaken to carry out the demarcation of the said land within the next 20 (twenty) working days subject to favourable weather condition. It has also been proposed that geofencing of the land will also be executed within this period.

Photocopy of the Joint Survey Report is annexed herewith and marked with the letter 'B'.



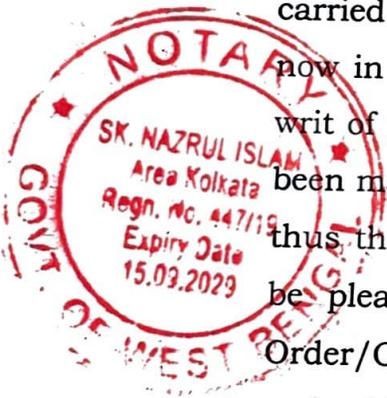
6. That on 18.08.2025 vide writ of possession the land situated at Mouza- Jiannagar, J. L. No.- 113, Plot No.-1, Khatian No.- 9312, classification-Ayush, area measuring 78 decimals have been handed over by the Nadia Zilla Parishad to the representative of the KMDA and the said process of handing over has been completed in presence of officials from the KMDA, Ranaghat Police Station and other officials from the Nadia District Administration.

Photocopy of the Writ of Possession showing handing over of the land in question to the KMDA is annexed herewith and marked with the letter 'C'.

7. That it is respectfully submitted that vide Solemn Order dated 14.07.2025 the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata had interalia in paragraph 4 of the said Solemn Order directed the District Collector Nadia to file affidavit with regard to the aspect of the matter as to why mutation of names has not been carried out till date and how long will it take to carry out the same, now in this regard it is humbly stated and submitted that since the writ of possession has already been completed and the mutation has been made with respect to the land in question in favour of the KMDA thus, the Solemn Order has been complied the Hon'ble Tribunal may be pleased to dispose off the matter and/or pass such further Order/Orders as to this Hon'ble Tribunal, deems fit and proper for the ends of justice.

Photocopy of the Record of Rights (ROR) showing Mutation of the land in question completed in favour of KMDA is annexed herewith and marked with the letter 'D'.

8. That the statements made hereinabove are true to my knowledge, based on official records and proceedings available in the office of the undersigned, and nothing material has been concealed.





- 9. That it is respectfully prayed before the Hon'ble tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.
- 10. That the statements made in paragraphs 2 to 8, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrabarti
 Advocate 25.08.2025
 State of West Bengal

Anupam Chakrabarty
 Deponent
 Secretary
 Nadia Zilla Parishad



VERIFICATION:

I, the deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as available in the office records and I believe that nothing material has been concealed there from.

Sibojyoti Chakrabarti [Verified at Kolkata on the 25th Day of August, 2025]

Identified by me

Sibojyoti Chakrabarti
 Advocate 25.08.2025
 State of West Bengal

Anupam Chakrabarty
 Deponent
 Secretary
 Nadia Zilla Parishad

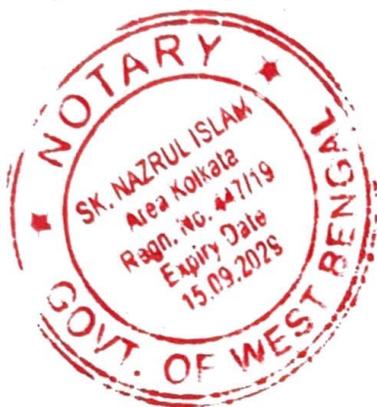
Solemnly Affirmed and
 Declared before me on the *SK. Nazrul Islam*
 Identification of the Advocate Notary, Govt. of W.B
 Govt. No. 447/19
 City Civil Court, Calcutta

25 AUG 2025

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Miscellaneous Application No.
22/2024/EZ

In

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IN THE MATTER OF:

Tribunal On its Own Motion

.... Applicant

-Versus-

Union of India & Ors.

.... Respondents

AFFIDAVIT ON BEHALF OF THE
DISTRICT MAGISTRATE &
COLLECTOR, NADIA, BEING
RESPONDENT NUMBER 06.

Filed by

Mr. Sibojyoti Chakrabarti
Advocate

State of West Bengal

(M): 9007035534

Email: subho.advocate@gmail.com



**Government of West Bengal
Office of the District Magistrate, Nadia
Administrative Building(1st Floor), Krishnagar, Nadia.**

Memo no: 7899

Date: 22/08/2025

To,
The Ld. State Advocate,
National Green Tribunal (Eastern Zone),
New Town, Kolkata.

Sub: Authorization in respect of filing Affidavit –in-opposition on behalf of the District Magistrate ,Nadia i.e. Respondent No. 6 in connection with MA No. 22/2024/EZ and OA No. 15/2014/EZ in the matter of Tribunal on its own motion Vs Union of India & Ors.

With reference to above ,Sri Anupam Chakraborty, Secretary of Nadia Zilla Parishad is hereby authorized to file Affidavit –in –Opposition on behalf of the Respondent No. 6.

Signature of Sri Anupam Chakraborty

Signature attested
District Magistrate
Nadia

District Magistrate,
Nadia.

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Annexure - B

**Subject: Joint Survey Report on Demarcation of Land for 5.20 MLD STP at Mouza -
Jianagar**

In compliance with the order issued by the Special Secretary, Estate Unit (L.A.), KMDA, vide Memo No. 33/KMDA/EU (LA)/I.AGAP-PII-III/12/1 dated 24.07.2025, regarding the taking over of possession of the purchased land for the 5.20 MLD Sewage Treatment Plant (STP) at Mouza - Jianagar, J.L. No. 113, Khatian No. 01, within the jurisdiction of Ranaghat Municipality, the demarcation process was initiated today.

However, the demarcation could not be completed due to the presence of dense vegetation at the proposed site, compounded by intense rainfall at the time of inspection.

A fresh initiative has already been undertaken to carry out the demarcation of the said land within the next twenty (20) working days, subject to favorable weather conditions. It is also proposed that geo-fencing of the land will be executed within this period.

The undersigned officials were present throughout the entire procedure.

-
1. Shri Sudipta Sikdar E.E. M.E.D.C.
 2. Mrinal Kumar Bhowmik A.E. Ranaghat Municipality
 3. Shri Sudipta Mukherjee SAE RANAGHAT MUNICIPALITY
 4. Soumya Gay Saha A.D., EU(LA), KMDA
 5. Tanumay Saha A.E. KMDA
 6. Ratul Pramanik Survey Zilla Board
 7. Priyanka Banerjee, R.I., Ranaghat Municipality
 - 8.
 - 9.
 - 10.
 - 11.
 - 12.

Pranab
25/7/25

60
27/7/25

Tanumay Saha
25/7/25

Ratul Pramanik
25/7/25

Banerjee
25/7/25

-X-

Anamika - C

GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER
Ranaghat-II: Nadia

Writ of possession

In pursuance of the letter vide memo. no. 134/LP/NZP dtd. 14.08.2025 issued by the Secretary Nadia Zilla Parishad and on the merit of Deed No. 6263/25 of DSR, Nadia between The Governor, state of West Bengal represented by the Chief Engineer W&S Gap sector, KMDA and Nadia Zilla Parishad represented by the Secretary, the possession of below scheduled plots has been taken over by the representatives of KMDA, today, on 18/08/2025.

Sl No	Name of Rayat	Mouza	Plot No.	Khatiyon	Classification	Area(Dec.)
1	Kolkata Metropolitan Development Authority Pakkhe Rajyapal	Jianagar (J.L. No. 113)	01	9312	Aush	78

On behalf of District Administration, Nadia,

Soumya Pathak
Block Land & Land Reforms Officer
Ranaghat-II

Signatures :

Note:- Taking over the possession of 0.78 Acre on behalf of KMDA, But after physical demarcation 0.02 Acre (Approx.) found encroached from the part of previous recorded raiyat. This part of land may not be used until vacant.

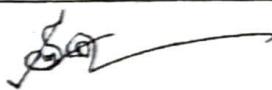
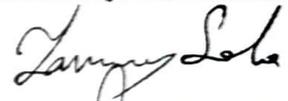
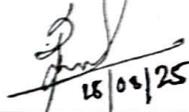
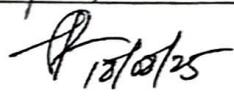
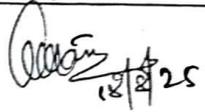
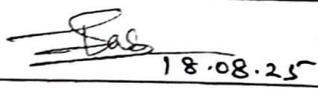
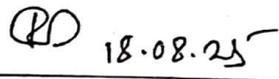
Soumya Saha
A.E./KMDA 18.8.25

1. *Soumya Saha* A.E./KMDA
18.8.25.
2. *Sumit Paul* J.E.-in-charge/KMDA
18/08/25
3. *Bopi Sarkar*, R.O.- N.Z.P
18/08/25

Attendance sheet regarding demarcation of land for KMDA

Land Schedule: Plot: 01 JL no : 113 Mouja- Jiyanagar

Date: 18.08.2025

Sl no	Name	Designation	Signature	Mobile number
1	Sankar Nath	Previous		
2	Prahalad Chakraborty	Head Officer		
3	Tanumay Saha	A.E. KMDA		
4	Sumit Paul	J.E (in-charge) KMDA	 15/08/25	
5	Soumya Pathak	BILRO Ranghat II	 15/08/25	
6	Rudra Prasad Thakur	S.I. of Police Ranghat PS.	 15/08/25	
7	Uttam Das	Surveyor R.U(LA) KMDA	 18/8/25	
8	Shankar Das	Do -	 18.08.25	
9	BAPI SARKAR	Revenue Officer	 18.08.25	
10				
11				
12				
13				
14				
15				

জেলা- নদীয়া খতিয়ান নং- ৯৩১২ [১৩১৪১১৩]
 মোজা- জিয়ানগর জে.এন.নং- ১১৩ খানা- রানাঘাট



(১) রাজস্ব- পশ্চিমবঙ্গ ভূ: স: আইন , ১৯৫৫, তৎসহ (২য় সংশোধনী) আইন ২০১৭ মোতাবেক/ কলকাতা ভূমি রাজস্ব আইন ,২০০৩ মোতাবেক ধার্য হবে। কৃষিকার্যে ব্যবহৃত জমির রাজস্ব , সেস পশ্চিমবঙ্গ সরকার কর্তৃক মকুব .

(২) জমির পরিমান(এ)- ০.৭৮০০ খতিয়ান তৈরির তারিখ - 18/08/2025 (৩) মোট দাগের সংখ্যা- ১

	(৪) অগ্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	কোলকাতা মেট্রোপলিটন ডেভেলপমেন্ট অথরিটি পক্ষে রাজ্যপাল	রায়ত	
ঠিকানা-	জিয়ানগর রানাঘাট, নদীয়া		

(৭) অগ্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির প্রেনী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অগ্রস্বত্বের অংশ	দাগের মধ্যে অগ্রস্বত্বের জমির অংশের পরিমান	একর	হেক্টর
১	অউশ		০.৭৮০০	১.০০০০	০.৭৮০০		
মোট দাগের সংখ্যা- এক মাত্র							

authenticated by

 Block Land & Land Reforms Officer
 Ranghat-II, Nodari, Nudia

(* দাগের অগ্রস্বত্বের জমির বর্ষা পরিমাণ, দাগের মধ্যে অগ্রস্বত্বের অংশ অনুসারে নির্ধারিত হইবে।)

For Office Use Only.

Dist- Nadia

Khatian No : 9312

[1314113]

Mouja - Jianagar

J.L. No- 113

Thana - Ranaghat

(1). Cess - The West Bengal Land Revenue Act ,1955 ,as amended (2nd Amendment)Act,2017/Calcutta Land Revenue Act,2003 will be levied .Cess on land used for agricultural purposes will be levied by the Government of West Bengal Suspended by -

(2). Land Area (Acre) -0.78

Account creation date 18/08/2025 (3) Total number of plots: 1

(4) Details of the owner of the property		(5) Tenancy	(6) Remarks
Name -	Kolkata Metropolitan Development Authority is in favour of Rajjapal	Rayat	
Address	Jianagar,Ranaghat ,Nadia		



Part of Land in possession of the Rayat

Plot No	Classification of Land	Total area of Land(acre)	Share of land in Plot	Area of land in the Plot	
				Acre	Hector
1.	Aush	0.78	1.0000	0.78	

Total number of Plot : (One Only)

authenticated by

Block Land & Land Revenue Office
 Ranaghat-III, Nadia

(*The exact amount of land in the plot of land shall be determined according to the share of the plot with in the plot)

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